

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 02

Service Tax Miscellaneous Application No. 86669 of 2019

(on behalf of Appellant)

in

Service Tax Appeal No. 88976 of 2018

(Arising out of Order-in-Appeal No. MKK/04/Appeals-II/2018-19 dated 29th June, 2018 passed by Commissioner Central Tax (Appeals) Raigad)

Nahar Builders Ltd.

Mahalaxmi Chambers,
22 Bhulabhai Desai Road,
Cumballa Hills,
Mumbai – 400 026.

.....Appellant

VERSUS

**Commissioner of C.G.ST
Mumbai Central**

4th Floor, GST Bhawan,
115, M.K. Road,
Churchgate,
Mumbai 400 020.

.....Respondent

Appearance:

Ms. Sparsh Prasad, Advocate for the Appellant

Shri Nitin Tagade, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85244/2020

Date of Hearing: 12.02.2020

Date of Decision: 12.02.2020

Per: BENCH

Applicant has filed this miscellaneous application for withdrawal of appeal in terms of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The prayer made by the applicant is considered. Accordingly, the appeal is dismissed as withdrawn. Miscellaneous application is disposed of.

(Dictated and pronounced in the open court)

(S.K. Mohanty)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)

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